

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CAA-97/ND/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017**

**NAME OF THE COMPANY:** Blueblood Ventures Limited With Devoted Construction Limited.

**SECTION OF THE COMPANIES ACT:** 230-232

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present:** Ms. Swati Sumbly, Advocate

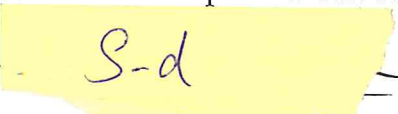
**Order**

Application has been filed on behalf of the applicant praying for correction of certain typographical errors that have crept in the order dated 27.10.2017 whereby this Bench had accorded its approval to the sanction of the proposed scheme.

It has been pointed out that in para 6 of the order the sectoral regulator has been mentioned as SEBI whereas it is BSE which require a listing of the equity shares on the BSE (SME segment). It is also pointed out that in Para 10.6 of the scheme necessary correction has also been made.

In view of the same, modification of para no. 6 is prayed for. The amendment/modification is permissible under Section 420 of the Companies Act, 2013 and does not touch any of the salient features on merit. Accordingly, only para no. 6 of the order dated 27.10.2017 is being revised and modified vide a retyped order in today's date.

CA stands disposed off. Amended order is annexed along with.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**